

FORM A
PUBLIC ANNOUNCEMENT
(Under Regulation 6 of the Insolvency and Bankruptcy Board of India (Insolvency Resolution Process for Corporate Persons) Regulations, 2016)

FOR THE ATTENTION OF THE CREDITORS OF ARHAN INFRATECH PRIVATE LIMITED

RELEVANT PARTICULARS		
1.	Name of corporate debtor	ARHAN INFRATECH PRIVATE LIMITED
2.	Date of incorporation of corporate debtor	18.10.2012
3.	Authority under which corporate debtor is incorporated / registered	ROC – DELHI
4.	Corporate Identity No. / Limited Liability Identification No. of corporate debtor	U70100DL2012PTC243813
5.	Address of the registered office and principal office (if any) of corporate debtor	Regd. Office as per MCA Data :621/9 FIRST FLOOR 18 QUARTER VISHWAS NAGAR, SHAHDARA DELHI East Delhi DL 110032 IN As per NCLT Order:- R-289-C Greater Kailash -1 New Delhi -110048
6.	Insolvency commencement date in respect of corporate debtor	06.09.2019
7.	Estimated date of closure of insolvency resolution process	03.03.2020 (180 days from the date of commencement of resolution process)
8.	Name and registration number of the insolvency professional acting as interim resolution professional	ROHAN LAL JAIN IBBI/IPA-001/IP-P00966/2017-18/11587
9.	Address and e-mail of the interim resolution professional, as registered with the Board	AN-46B SHALIMAR BAGH, NORTH WEST, NATIONAL CAPITAL INFINITY , DELHI 110088 IN roshanlajain@yahoo.co.uk ,
10.	Address and e-mail to be used for correspondence with the interim resolution professional	AN-46B SHALIMAR BAGH, NORTH WEST, NATIONAL CAPITAL INFINITY , DELHI 110088 IN Cirp.arhan@gmail.com
11.	Last date for submission of claims	02.10.2019 i.e., 14 days from appointment of Interim Resolution Professional Orders for appointment Received from Operational Creditor on 18.09.2019.
12.	(a) Relevant Forms	Weblink: https://ibbi.gov.in/downloadform.html

Notice is hereby given that the National Company Law Tribunal has ordered the commencement of a corporate insolvency resolution process of the M/s ARHAN INFRATECH PRIVATE LIMITED ON 06.09.2019



ARHAN *lm*

The creditors of M/s Arhan Infratech Private Limited are hereby called upon to submit their claims with proof on or before 02.10.2019 falling fourteen days from the appointment of the interim resolution professional to the interim resolution professional at the address mentioned against entry No. 10.

The claims may be submitted in specified form in terms of regulations 7,8,9 and 9A of The Insolvency and Bankruptcy Board of India (Insolvency Process for Corporate Persons) Regulations 2016, by the Operational Creditors (except workmen and employees) in "Form B", Financial Creditors in "Form C", workman or an Employee in "Form D", Authorized Representative of Workmen and Employees in "Form E", Any other Stakeholder in "Form F".

The financial creditors shall submit their claims with proof by electronic means only. All other creditors may submit the claims with proof in person, by post or by electronic means.

Submission of false or misleading proofs of claim shall attract penalties.

Date : 19.09.2019

Place : New Delhi



ROHAN LAL JAIN

Interim Resolution Professional

IBBI/IPA-001/IP-P00966/2017-18/11587